

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED PAN: AAICS0437N CIN: U17111AP2003PTC040926
2.	Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3.	URL of website	NIL
4.	Details of the place where the majority of fixed assets are located	<b>Unit 1:</b> Ponnur Rd, Chebrolu, Guntur, Andhra Pradesh -522212 <b>Unit 2:</b> Kottareddipale, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5.	Installed capacity of main products/ services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1- 33,000 spindles, Unit 2 - 23,000 spindles]
6.	Quantity and value of main products/ services sold in the last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is <b>Rs. 138.48 Crores.</b> [Now CD is inoperative]
7.	Number of employees/ workmen	Nil [Now CD is inoperative]
8.	Further details, including the last available financial statements (with schedules) of two years, lists of creditors, and relevant dates for subsequent events of the process, are available at:	Can be collected from the office of the RP <b>CA Mahalingam Suresh Kumar</b> <b>Office of the Resolution Professional</b> M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, TN -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.ibr@gmail.com">svssmpl.ibr@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10.	Last date for receipt of expression of interest	22 <sup>nd</sup> July 2026

11.	Date of issue of the provisional list of prospective resolution applicants	01 <sup>st</sup> August, 2026
12.	Last date for submission of objections to the provisional list	06 <sup>th</sup> August, 2026
13.	Date of issue of final list of prospective resolution applicants	16 <sup>th</sup> August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21 <sup>st</sup> August, 2026
15.	Last date for submission of resolution plans	20 <sup>th</sup> September, 2026
16.	Process email ID to submit EOI	<a href="mailto:svssmpl.ibc@gmail.com">svssmpl.ibc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17.	Details of the corporate debtor's registration status as an MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place: Coimbatore  
Date: 03.07.2026

For M/s SRI VENKATA SIVAPARVATHI  
SPINNING MILLS (P) LTD  
(UNDER CIRP)

CA Mahalingam Suresh Kumar

RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]

IBBI Reg No. IBBI/IPA-001/IP-P00110/2017-2018/10217

AFA No. AA1/10217/02/311226/108768 valid upto 31/12/2026.

ఆంధ్రజ్యోతి



ఆమె నవనీతమ్మ...

- వివరాలు సేకరించిన విజిలెన్స్
నేటి ఉదయం పీఠాపి దర్శనం
కర్పంచనమ్మ టీటీడీ

వయస్సు ఆమె భక్తికి అడ్డుకాలేకపోయింది:

ఎక్కడో సీమ చంద్రబాబు పోస్టు

తిరుమల, జూలై 5 (ఆంధ్రజ్యోతి): కాలినడకన తిరుమలకు వచ్చిన 116 ఏళ్ల వృద్ధ భక్తురాలి అచూకీని టీటీడీ కొనుగోంది. ఆ భక్తురాలు తమిళ నాడుకు చెందిన నవనీతమ్మగా విజిలెన్స్ అధికారులు గుర్తించారు. ఈ వృద్ధురాలు అలిపిరి మార్గంలో కాలినడకన తిరుమలకు వస్తుండగా ఓ భక్తురాలు మీడియా తీసి సోషల్ మీడియాలో పోస్ట్ చేసిన విషయం విదితమే. ఆ మీడియాలో

కాలినడకన తిరుమలకు వచ్చిన 116 ఏళ్ల వృద్ధురాలు తమిళనాడు వాసి

ఉన్న ఆడియో ద్వారా ఆ వృద్ధురాలికి 116 ఏళ్ల వయస్సు అని, శ్రీవారి దర్శనం కోసం నడుచు కుంటూ వెళ్తుండగానే వివరాలు తెలుడయ్యాయే తప్ప ఉర్రు, పేరు తెలియలేదు. ఆ మీడియా పలు సోషల్ మీడియా వేదికల్లో వివరీకంగా వైరల్ అయింది. ఇదే అంశంపై పాత్రలు కూడా రావడంతో సీమ చంద్రబాబు కూడా ఆ మీడియాను ఎక్స్లో పోస్ట్ చేశారు. 116 ఏళ్ల వయస్సు కూడా ఆమె భక్తికి అడ్డుకాలేకపోయింది. ఆ వృద్ధురాలు కాలినడకన తిరుమలకు చేరుకుని శ్రీవారిని దర్శించుకోవడం నిజంగా ఆశ్చర్యానికి గురిచేసి విషయం. ఆమె జీవితాంతం కొనసాగించిన ఆచం చలమైన భక్తికి కుటుంబ సభ్యులు అండగా నిలవడం మరింత హృద్యంగా ఉంది. ఈదేశ్యం నిజంగా ప్రతి ఒక్కరికీ సూర్యునిదే అని సీమ

ద్వారా స్పందిస్తూ 'ఆ భక్తురాలికి, ఆమె కుటుంబ సభ్యులకు శ్రీవారి ప్రత్యేక దర్శనం కల్పించాలని నిర్ణయించుకున్నాను. ఆమె వివరాలు ఎవరినినా తెలిస్తే దయచేసి టీటీడీ వైర్లన్ క్యాంపు కార్యాలయాన్ని నేరుగా సంప్రదించండి' అంటూ పోస్ట్ చేశారు. ఈక్రమంలో టీటీడీ విజిలెన్స్ అధికారులు వివరాలను తేవట్టి వృద్ధురాలి వివరాలను గుర్తించారు. ఈ భక్తురాలు తమిళనాడుకు చెందిన నవనీతమ్మ అని, తిరుపతిలోని జీవకోసల్ బంధువుల నివాసంలో ఉన్నట్లు గుర్తించారు. దీంతో... తన విజ్ఞప్తిపై స్పందించి వృద్ధ భక్తురాలిని గుర్తించిన విజిలెన్స్ అధికారులకు అభినందనలు తెలియజేస్తున్నానని, నవనీతమ్మకు సోమవారం పీఠాపి ట్రేక్ దర్శనం కల్పిస్తామని టీటీడీ వైర్లన్ నిజంగా ప్రతి ఒక్కరికీ సూర్యునిదే అని సీమ

కొనియాడారు. ఇక, ఇదే అంశంపై టీటీడీ వైర్లన్ మీదే నాయుడు కూడా ఎక్స్

రుయాలో చంద్రికకు వైద్య పరీక్షలు

విద్యుత్తు అసైనికలోనే ఉండాలని వైద్యుల సూచన

'ఆంధ్రజ్యోతి' చొరవతోనే అంటూ కుటుంబీకుల ఆసందం

ములకలవెరువు, జూలై 5 (ఆంధ్రజ్యోతి): చిట్టి తల్లి చంద్రికకు వైద్య పరీక్షలు ప్రారంభమయ్యాయి. అన్నమయ్య జిల్లా ములకలవెరువులోని రాజ్మేకలనికీ చెందిన విజయమ్మ రెండో కుమార్తె చంద్రికను అంతుచి కుని వ్యాధి కలబోసిందని, దీనిపై 'ఆంధ్రజ్యోతి' ప్రధాన సంపాదక శనివారం 'చిట్టి తల్లిని కాపాడరా' శీర్షిక ప్రసూతమైన కథనంపై వైద్యులు అలోగ్యశాల మంత్రి సత్యకుమార్ యాదవ్ స్పందించిన విషయం తెలిసింది. ఈక్రమంలో డీఎంహెచ్బీ లక్ష్మీనరసయ్య ఆడిశాలలో ఆదివారం చంద్రికను 108 వాహనంలో నిబ్బంది మదుమాదన్, ఆశ చర్చుపై తిరుపతి రుయాస్పాత్రికీ తీసుకువెళ్లి పిల్లల వార్డులో చేర్చారు. రుయాస్పాత్రికీ నూపరిం బెండెంట్ మహేశ్వర్, చర్చ వ్యాధులకు సంబంధించిన వైద్య నిపుణుల బృందం చిన్నారికి పలు రకాలు పరీక్షలు జరిపారు. రక్త సముదాయ సేకరించి, కంటిపై ఉన్న గడ్డ పాంపిల్ తీసి పరీక్షలకు పంపారు. ఐదు రోజుల పాటు ఇక్కడే ఉండాలని, టోజిజి, వసతి కల్పిస్తామని చిన్నారి తల్లి విజయమ్మకు సూపరింబెండెంట్ తెలిపారు. 'ఆంధ్రజ్యోతి' చొరవతో తమ బిడ్డకు వైద్య సేవలు అందడం అందనీ చిన్నారి కుటుంబీకులు పేర్కొన్నారు.



చంద్రికను 108 వాహనంలో తిరుపతి రుయాస్పాత్రికీ తీసుకువెళ్లి ఆ పరీక్షలు జరిపారు.

తీరం దాటిన వాయుగుండం

- ఉత్తర ఒడిశా, ఛత్తీస్ గఢ్ వైపుగా పయనం
తీరం వెంటనే బలమైన గాలులు
సముద్రంలోకి వెళ్లింది మత్స్యకారులకు హెచ్చరిక
నేడు కోస్తాలో మోస్తరు వర్షాలు
కోస్తాంధ్ర ఓడరోవుల్లో మూడో నెంబరు భద్రతా సూచిక

విశాఖపట్నం, ఆమరావతి, జూలై 5 (ఆంధ్రజ్యోతి): వైరలీ రుతుపవనాల సీజన్లో మొదటి రుతుపవన వాయుగుండం ఆదివారం ఉదయం ఏర్పడింది. రాత్రికి ఒడిశాలో తీరం దాటింది. రెండు రోజుల తీవ్ర ఉత్తర ఒడిశా, పశ్చిమ బెంగాల్ కు ఆసుకొని వాయవ్య బంగాళా ఖాతంలో ఏర్పడిన అల్పాయు, శనివారం తీవ్ర అల్పాయు దశంగా బలపడిన విషయం తెలిసింది. ఇది పశ్చిమ వాయవ్యంగా పయనించి ఆదివారం ఉదయంనీ వాయుగుండంగా మారింది. ఇది పశ్చిమ వాయవ్యంగా పయనించి ఆదివారం రాత్రి 8 గంటల తర్వాత ఒడిశాలోని బాలాసోరిక సమీపంలో తీరం దాటింది. ఇది ప్రస్తుతానికి బాలాసోరిక సుమారు 50కి.మీ, కియోంఝర్ గఢ్ (ఒడిశా)కు 100 కి.మీ, అంబేద్కర్ (జార్ఖండ్)కు 140 కి.మీ.దూరంలో ఉందిన విషయం నిర్ణయం సంపన్నం ప్రఖ్యాత జైన్ తెలిపారు. ఇది రాతోయే 24 గంటల్లో ఉత్తర ఒడిశా, ఛత్తీస్ గఢ్ మీదుగా పయనిస్తుందని పేర్కొన్నారు. వాయుగుండం ప్రభావంతో సముద్రం అల్పవర్షాలగా మారింది. కోస్తాంధ్ర తీరం వెంబడి గంటకు 45 నుంచి 55 కి.మీ.ల వేగంతో ఈదురు గాలులు వీస్తుండంతో ముంజీవారి వరకు మత్స్యకారులు సముద్రంలో చేపలు వెతుకు వెళ్లరాదని విశాఖ తుపాన్ హెచ్చరిక కేంద్రం, ఆమరావతిలోని విషయ నిర్ణయ సంస్థలు హెచ్చరించాయి. వాయుగుండం ప్రభావంతో సముద్రంలో రుతుపవనం వరకు కెరెంట్ బలంగా గ్రామంలో శిథిలావస్థలో ఉన్న ఓడరోవుల్లో మూడో నెంబరు భద్రతాసూచిక ఎగురవేశారు. ఆదివారం ఉదయం వరకు ఉత్తర కోస్తాలో పిరు జిల్లాలు కురిసిన తరువాత ఆకాశం మేఘమృతమై ఉంది. రాత్రి నుంచి సోమవారం ఉదయం వరకు గంటల వరకు శ్రీకాకుళం, పార్వతీపురం మన్నం, విజయ నగరం జిల్లాల్లో భారీ నుంచి అతిభారీ, విశాఖజిల్లా, అల్లూరి సీతారామరాజు జిల్లాల్లో భారీ వర్షం కురుస్తుంది, కోస్తాలోని మిగిలిన జిల్లాలలో భారీ వర్షం కురుస్తుంది చెందుతుంది. వర్షాలు కురుస్తాయని విశాఖ తుపాన్ హెచ్చరిక కేంద్రం తెలిపింది.

నాసిరకం మందులు కట్టి సాధ్యమేనా..?

రాష్ట్రంలో నాసిరకం, నకిలీ ఔషధాలను కట్టి చేసేందుకు, ప్రజాలో గ్యాన్లు పరిరక్షించేందుకు ఉద్దేశించిన 'ఔషధ నియంత్రణ విభాగం' పాలనా పరమైన ఇబ్బందులతో అల్పాయులో ఉన్నా పనుల అప్పగించడంతో పని భారం పెరిగి నకిలీ మందుల నియంత్రణపై విభాగం పట్టుకోలేక తోందన్న విషయం ప్రజల్లో అధికారుల సంఖ్యల అపకల్పం ఉన్నట్లు టీకీ వారిని సరిగా వినియోగించుకోకపోవడం సమస్యగా మారింది. ముఖ్యంగా ఔషధ తయారీ భాగం ఉన్న విశాఖలో ఈ సమస్యలు మరింత ఎక్కువగా ఉంది.

ఔషధ తయారీ హబ్ విశాఖపట్నం రీజియన్ పై నిర్లక్ష్యం

ఇన్-చార్జిలతో కాలం వెళ్లబిస్తున్న వైసెం

విశాఖలో అందుబాటులో ఉండని జేడీ

విశాఖ డిడికి రెండు జిల్లాల బాధ్యతలు

శ్రీకాకుళంలో ఏడేకే ఇన్-స్పెక్టర్ డ్యూటీ పరిశీలించేది... లైసెన్సులు ఇచ్చేది ఆయనే

అధికారులు ఉన్నా నిర్లక్ష్యం శీతకన్న

(ఆమరావతి-ఆంధ్రజ్యోతి)

ప్రతిపాదనకు, లైసెన్సుకు ఒక్కరో!

శ్రీకాకుళం జిల్లాలో ఒకే అధికారికి వివిధమైన బాధ్యతలు అప్పగించారు. శ్రీకాకుళం డ్రగ్ విభాగం అసిస్టెంట్ డైరెక్టర్ (ఏడీ)గా విద్యుల నిర్వహిస్తున్న అధికారికి డ్రగ్ ఇన్-స్పెక్టర్ (డిఐ) బాధ్యతలు కూడా అప్పగించారు. ఇలాంటి వివిధమైన పనిని డ్రగ్ విభాగంలో ఎప్పుడూ లేదని నిబ్బంది చెబుతున్నారు. ఒకే అధికారి జిల్లా ఏడీతో పాటు డివిజన్ అధికారిగా పనిచేయడం నిబంధనలకు విరుద్ధమని కూడా అంటున్నారు. అయినప్పటికీ అధికారులు పట్టించుకోవడం లేదన్న విషయం ప్రజల్లో అపకల్పం ఉన్నట్లు తెలుస్తున్నాయి. డ్రగ్ ఇన్-స్పెక్టర్ హోదాలో మెడికల్ షాపులకు లైసెన్సు ఇవ్వడం ఆయనే ప్రతిపాదనలు సిద్ధం చేస్తారు. వారి ఆనుమతి కోసం ఏడీకి పంపిస్తారు. ఏడీ హోదాలో ఆయనే లైసెన్సులు మంజూరు చేస్తారు. ఇది ఎలా ఆమోదయ్యాగైతే అధికారులే చెప్పాలని నిపుణులు ప్రశ్నిస్తున్నారు. రాష్ట్రం మొత్తం ఇలాంటి వివిధమైన ఇన్-చార్జి పోస్టులు చాలా ఉన్నాయని అంటున్నారు. మరోవైపు ఏడీ, డిడి, జేడీ స్థాయి అధికారులు సరిహద్దు ఉన్నా వారిని సరిగా వినియోగించుకోవడం లేదన్న ఆరోపణలు వస్తున్నాయి.

ఒక్కరికే అన్ని పనులు

విశాఖపట్నంలో డ్రగ్ డివిజన్ డైరెక్టర్ (డిడి) ఉన్న మహిళా అధికారికి ఇతర బాధ్యతలు కూడా అప్పగించారు. విశాఖపట్నం, విజయనగరం అసిస్టెంట్ డైరెక్టర్ గా ఆమె అదనపు బాధ్యతలు నిర్వహిస్తున్నారు. ఆ పోస్టులతో పాటు రెండు జిల్లాల ఏడీ విధులను కూడా ఆమె చూస్తున్నారు. దీంతో తనకు పనిభారం పెరిగిపోయిందని ఆమె పాపోతున్నారు. మూడు నెలలు నుంచి విశాఖలో ఇదే పరిస్థితి కొనసాగుతోంది. మరికొన్ని రోజులు ఇన్-చార్జిలో నడిపిస్తే విశాఖ రిజియన్లో డ్రగ్ విభాగం మొత్తానికి తాళం వేసుకోవాలన్న పరిస్థితి వస్తోందనే వర్ణనలు సాగుతోంది. ఇన్-చార్జి పాలనలో నాసిరకం మందులను ఏలా నివారించాలో అధికారులే చెప్పాలని పలువురు వైద్య నిపుణులు వ్యాఖ్యానిస్తున్నారు.

వదిలేశారనే ఆరోపణలు వినిపిస్తున్నాయి. రాష్ట్ర వ్యాప్తంగా డ్రగ్ ఇన్-స్పెక్టర్ కార్యకర్తలకు ఉంది. దీనికి తోడు విభాగం మొత్తాన్ని ఇన్-చార్జిలో నడిపిస్తున్నారు. దీంతో డ్రగ్ విభాగంలో పనిచేసే వడకేసిందనే ఆరోపణలు వినిపిస్తున్నాయి. అంటింబంగా ఇది నకిలీ మందులు ఇష్యూయింగు మాత్రాలోకి పోలిస్తే ఉండకు అవకాశం కల్పిస్తోందన్న విషయం వచ్చేలా చేస్తోంది. విశాఖపట్నంలో దాదాపు 120లైగా ఔషధ తయారీ యూనిట్లు ఉన్నాయి. ఆ ప్రాంతంలో డ్రగ్ విభాగం మరింత బలీష్టంగా పని చేయాలి. కానీ, ఈ రిజియన్ మొత్తం ఇన్-చార్జిలోనే నడుస్తోంది. జాయింట్ డైరెక్టర్ (జేడీ) నుంచి డ్రగ్ ఇన్-స్పెక్టర్ (

డిఐ) వరకు ఇన్-చార్జిలో ఉన్నారు. విశాఖలో జేడీ పోస్టు అభ్యుత్థ కేటం. ఔషధ తయారీ యూనిట్లను ఎప్పుడీకీ పూడు తనిఖీ చేసి, నాసిరకం మందుల తయారీకి అడ్డుకట్ట వేయాల్సింది ఈ అధికారి. అయితే, విశాఖలో జేడీ లేకపోవడంతో తయారీ యూనిట్లలో ఆకస్మిక తనిఖీలు నిలిచిపోయాయి. యూనిట్లకు సంబంధించిన లైసెన్సులు, రెన్యువల్స్ కూడా నిలిచిపోయాయి. ప్రస్తుతం విశాఖ జేడీగా ఉన్న పాండ్యురంగ ప్రసాద్ డ్రగ్ డైరెక్టర్ గా అదనపు బాధ్యతలు నిర్వహిస్తున్నారు. దీంతో ఆయన డ్రగ్ విభాగం ప్రధాన కార్యాలయానికి పరిమితం అవుతున్నాడు. విశాఖపట్నం వైపు కన్నెత్తి చూడడం లేదు. దీంతో అక్కడి పరిపాలన మొత్తం అప్పజుప్పగా మారింది.

రూ.808 కోట్లతో పురాతన ఆలయాలకు పూర్వ వైభవం

- రాష్ట్రంలో ఐదువేల శ్రీవాణి ఆలయాల నిర్మాణం
దేవదాయశాఖ మంత్రి ఆసం రామనారాయణరెడ్డి
చేజర్ల, జూలై 5 (ఆంధ్రజ్యోతి): రాష్ట్ర వ్యాప్తంగా రూ.808 కోట్లు ఖర్చు చేసి 684 పురాతన ఆలయాలకు పూర్వ వైభవం తీసుకురానున్నట్లు దేవదాయ శాఖ మంత్రి ఆసం రామనారాయణరెడ్డి పేర్కొన్నారు. నెల్లూరు జిల్లా చేజర్ల మండలం పెరుమాళ్లపాడు, చేజర్ల, చిత్తూరు గ్రామంలో శిథిలావస్థలో ఉన్న ఆలయాల పున:నిర్మాణ పనులకు ఆదివారం ఆయన భూమిపూజ చేశారు. రూ.5.50 కోట్లతో ఈ ఆలయాలను పునరుద్ధరించనున్నారు. అనంతరం చిత్తూరులో ఆసం మాట్లాడుతూ సీమ చంద్రబాబు నాయకత్వంలో రాష్ట్రంలో ఆధ్యాత్మిక పునరుద్ధరణానికి ప్రభుత్వం ప్రాధాన్యం ఇస్తున్నదని చెప్పారు. రాష్ట్రవ్యాప్తంగా మూడేళ్లలో ఐదువేల శ్రీవాణి ఆలయాల నిర్మించాలనే లక్ష్యంతో ప్రభుత్వం ఉండని మంత్రి తెలిపారు. 2027 గోదావరి పుష్కరాలను దృష్టిలో ఉంచుకుని గోదావరి తీరాన ఉన్న ఆలయాల పున: నిర్మాణాలు, మరమ్మత్తు పనులు వేగంగా చేపడుతున్నామని మంత్రి వెల్లడించారు.

కలెక్టరేట్లలో సమాన స్థాయిలో ఉద్యోగులు

- అధికారులు, సిబ్బంది సంఖ్య పునరుద్ధరణపై కేంద్రం
మిగులు సిబ్బందిని సప్లై చేస్తూ ఉత్తర్యులు
ఆమరావతి, జూలై 5 (ఆంధ్రజ్యోతి): రాష్ట్రంలోని అన్ని జిల్లా కలెక్టరేట్లలో అధికారులు, సిబ్బంది సంఖ్యను పునరుద్ధరణపై కేంద్రం ప్రభుత్వం ఉత్తర్యులు (జీఓ 402) జారీ చేసింది. దీంతో ప్రతి జిల్లా కలెక్టరేట్ వరదీలో కేడర్ పోస్టు సహా అండే జిల్లా కలెక్టర్ సహా అధికారులు మొదలు వివరి పోస్టు అయిన వాచ్ మెన్ వరకు 85 మంది ఉంటారు. గతంలో ఒక్కో జిల్లాలో 150 నుంచి 200 మంది సిబ్బంది ఉన్న పరిస్థితి ఉంది. కూటమి ప్రభుత్వం వచ్చాక కొత్తగా పనిచేసిన, మార్కాపురం జిల్లాలను ఏర్పాటు చేసింది. మొత్తంగా 28 జిల్లాలకు సిబ్బందిని నిర్వహించాలి. సిబ్బంది పోస్టులను సర్కారు పూర్తిగా పునరుద్ధరణపై కేంద్రం అధికారి (కెఆర్) 55 పోస్టుల్లో రెగ్యులర్ అధికారులు కాగా, 32 పోస్టుల్లో ఔట్ సోర్సింగ్ సిబ్బంది ఉంటారు. రాష్ట్రంలోని 28 జిల్లా కలెక్టరేట్ల పరిధిలో ఇక ఒకే విధమైన పార్కాట్ అధికారులు, సిబ్బంది సంఖ్య ఉంటుందని రెవెన్యూ శాఖ ప్రత్యేక ప్రధాన కార్యదర్శి జి. సాయిప్రసాద్ ఉత్తర్యుల్లో పేర్కొన్నారు. గతంలో కలెక్టరేట్ల పరిధిలో తహశీల్దార్లు వివిధ హోదాల్లో పనిచేసారు. ఇప్పుడు వారితోపాటు కొత్తగా డిప్యూటీ తహశీల్దారులను కూడా తీసుకొచ్చారు. పెరుగుతున్న పనిభారం అధిగమించేందుకు తహశీల్దార్, డిటీల సేవలకు కలెక్టరేట్లలో ఉండేలా ఉద్దేశ్యం పార్కాట్లను రూపొందించారు. దీని ఆధారంగా జిల్లాలకు అధికారులు, సిబ్బందిని నిర్వహించేయాలని సీనియర్ సేవలను ప్రభుత్వం ఆదేశించింది. కాగా, కొత్తగా రెవెన్యూ డివిజన్, మండలాలకు కూడా అధికారులు, సిబ్బంది సంఖ్యను పునరుద్ధరణ పై కేంద్రం ప్రభుత్వం మరో ఉత్తర్యు (జీఓ 403) జారీ చేసింది. కొత్తగా ఏర్పాటుచేసిన ఒక్కో రెవెన్యూ డివిజన్ కు 17 పోస్టులు, మండలానికి 11 పోస్టులు మంజూరుయ్యాయి. ఇందులో పెద్దగా మార్పులేదు.

Table with columns: కలెక్టరేట్ కేడర్ పోస్టులు, కేడర్, సంఖ్య, అపాయింట్ మెంట్. Lists various categories like జిల్లా కలెక్టర్, జాయింట్ కలెక్టర్ (జేసీ), డిప్యూటీ రెవెన్యూ ఆఫీసర్ (డిఆర్ఓ), డిప్యూటీ కలెక్టర్ (కేఆర్), సూపరింటెండెంట్ (తహశీల్దార్లు), డిప్యూటీ తహశీల్దార్లు, కలెక్టరేట్ ప్రాధికారి, సీనియర్ అసిస్టెంట్లు, జూనియర్ అసిస్టెంట్లు, రికార్డ్ అసిస్టెంట్లు, జమీందార్లు, కంప్యూటర్ ఆపరేటర్లు, డ్రైవర్లు, ఆఫీస్ సహాయకర్తలు, వాచ్ మెన్, మొత్తం.

95 పోస్టులు సప్లై సీబిబిబి పునరుద్ధరణపై కేంద్రం బాగుగా 95 పోస్టులను ప్రభుత్వం సప్లై చేసింది. ఇందులో సీనియర్ అసిస్టెంట్లు 21, జూనియర్ అసిస్టెంట్లు 29, టైప్ రైట్ పోస్టులు 12

ఉద్యోగుల హక్కులను ప్రభుత్వం పరిరక్షించాలి: బొప్పరాజు

గుంటూరు (తూర్పు), జూలై 5 (ఆంధ్రజ్యోతి): ప్రతి ఉద్యోగికి ఉద్యోగ భద్రత కల్పించడం పాటు, ఉద్యోగ హక్కులను పరిరక్షించడం ప్రభుత్వ బాధ్యత అని ఏపీజేసీని ఆమరావతి రాష్ట్ర వైర్లన్ బొప్పరాజు అభిప్రాయం వ్యక్తం చేశారు. ప్రభుత్వ నాల్గవ తరగతి ఉద్యోగుల పెంట్లలో అసోసియేషన్ రాష్ట్రస్థాయి సమావేశం గుంటూరులో అధికారుల నిర్వహించారు. సామర్ప ఆధ్వర్యంలో సత్వనపల్లి మల్లేశ్వరరావు అధ్యక్షతన జరిగిన సమావేశంలో ముఖ్యఅతిథిగా హాజరైన బొప్పరాజు వెంకటేశ్వర్లు మాట్లాడుతూ ప్రభుత్వ ఉద్యోగికి వ్యతిరేకంగా పనిచేయడం ఏపీజేసీని ఆమరావతి ఉద్దేశం కాదన్నారు. ప్రభుత్వం ఏర్పడి రెండు సంవత్సరాలు గడిచినా ఉద్యోగుల సమస్యలపై దృష్టి పారించబోవడం అన్యాయమని పేర్కొన్నారు. ఉద్యోగి చనిపోయినా ప్రభుత్వం ఆ ఉద్యోగికి ఎంత బాంబు ఉండే తెలియక అందుబాటులో ఉన్న వస్తువులను పంపిస్తున్నారన్నారు. ఈ నేపథ్యంలో ఉద్యోగిలకు సిద్ధం అమ్మకాన్ని పరిస్థితి ఏర్పడిందని బొప్పరాజు పలుకుచున్నారు.

ప్రేమించినోడే కత్తిదూశాడు

- ఆటోడ్రైవర్ చేతిలో మహిళా టికీ దారుణ హత్య
నిందితుడు ముగ్గురు పిల్లల తండ్రి
ఆ విషయం తెలిసి దూరం పెట్టడంతో ఘాతుకం

వీరువరం జైం, జూలై 5 (ఆంధ్రజ్యోతి): సాఫ్ట్ వేర్ ఉద్యోగం చేస్తున్న ఆ యువతి.. అంతరాలను మరచి ఆటో డ్రైవర్ ను ప్రేమించింది. ఆ తర్వాత సర్దుస్తం అనుకుంది. కానీ అతడికి ఇంతకు ముందే పెళ్లయ్యారని విషయం తెలిసి దూరం వెళ్లింది. దీంతో అతడు కక్ పెంచుకుని ఆమెను దారుణంగా కత్తితో పొడిచి హతం చేశాడు. పశ్చిమ గోదావరి జిల్లా వీరువరం మండలం తాడేరు గ్రామానికి చెందిన కొత్తపల్లి అనంతవాణి (32) సాఫ్ట్ వేర్ ఇంజనీరు. తల్లి అనారోగ్యం కారణంగా వర్కప్రం హోం చేస్తోంది. కొల్లపాడుకు చెందిన తాడే పల్లి శ్యాంబాబు అనే ఆటో డ్రైవర్ తో ప్రేమలో పడింది. రుయాస్పాత్రికీ నూపరిం బెండెంట్ మహేశ్వర్, చర్చ వ్యాధులకు సంబంధించిన వైద్య నిపుణుల బృందం చిన్నారికి పలు రకాలు పరీక్షలు జరిపారు. రక్త సముదాయ సేకరించి, కంటిపై ఉన్న గడ్డ పాంపిల్ తీసి పరీక్షలకు పంపారు. ఐదు రోజుల పాటు ఇక్కడే ఉండాలని, టోజిజి, వసతి కల్పిస్తామని చిన్నారి తల్లి విజయమ్మకు సూపరింబెండెంట్ తెలిపారు. 'ఆంధ్రజ్యోతి' చొరవతో తమ బిడ్డకు వైద్య సేవలు అందడం అందనీ చిన్నారి కుటుంబీకులు పేర్కొన్నారు.



అనంతవాణి

Advertisement for Sri Raghavendra Swamy Matha, WANTED SECURITY SUPERVISORS. Applications with complete Bio-data and copies of relevant records are invited from ex-servicemen only for the post of Security Supervisors in Sri Raghavendra Swamy Mutt, Mantralayam, Kurnool District, Andhra Pradesh.

Advertisement for a recruitment notice for Sri Raghavendra Swamy Matha, Mantralayam, Kurnool District, Andhra Pradesh. Details include PAN & CIN/LLP No., and contact information for the Manager.

Table with columns: S.No, వివరాలు, సంబంధిత చివరాలు. Lists various recruitment notices with details like organization names, positions, and contact information.

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1								1000	2	146	2	1.37	2000	0.45	2000.00
<b>Grand Total</b>		<b>199</b>	<b>100.00</b>	<b>1592000</b>	<b>100.00</b>	<b>440000.00</b>					<b>146</b>	<b>100.00</b>	<b>440000</b>	<b>100.00</b>	<b>0.00</b>

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM		1	25.00	8000	11.43	-204.49
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM	3	75.00	60000	85.71	-1795.51	
	354000						1000	2	3	2	50.00	2000	2.86	2000.00	
<b>GRAND TOTAL</b>		<b>4</b>	<b>100.00</b>	<b>1203000</b>	<b>100.00</b>	<b>70000.00</b>				<b>4</b>	<b>100.00</b>	<b>70000</b>	<b>100.00</b>	<b>0.00</b>	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM000013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:info@cameoindia.com">info@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753</p>	 <p><b>Mr. Pankaj Kewalramani; Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalali, Kalali, Vadodara, Vadodara - 390012, Gujarat, India; Contact No.: +91-990408944/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

**For, SEEMAX RESOURCES LIMITED**  
Sd/-  
**Mr. AMIT TRIVEDI**  
Designation: Managing Director  
DIN: 07061447

Date: July 05, 2026  
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC000628  
Registered Office: Forbes Building, Charanjali Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in), and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: <https://www.evoting.nsdl.com>.
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-Voting), provided by National Securities Depository Limited (NSDL).
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or [investor.helpdesk@in.mpms.mfug.com](mailto:investor.helpdesk@in.mpms.mfug.com). However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The Remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For	Name	Email Address	Contact No.	Address
E-voting	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022-4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MFUG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mpms.mfug.com](mailto:investor.helpdesk@in.mpms.mfug.com) or [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

10. As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

**For Forbes & Company Limited**  
Sd/-  
**Mehul Raval**  
Company Secretary and Compliance Officer  
Membership No. A18300

**JK AGRI GENETICS ▲ LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002.  
Email: [jkagrisshareholder@kmail.com](mailto:jkagrisshareholder@kmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**  
**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email IDs are not registered with Company / RTA / DPs, (providing the web-link, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rtat@alankit.com](mailto:rtat@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11(2)2026- MIRSD-POD/13/750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned / not attended to due to deficiency in the documents / credits / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF**

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rtat@alankit.com](mailto:rtat@alankit.com).

for JK Agri Genetics Ltd.  
Sd/-  
Anoop Singh Gusain  
Company Secretary & Compliance Officer

Date: 4th July 2026  
Place : New Delhi

**For Kind Attention of Shareholders:** Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U11711AP2003PTC040926
2	Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3	URL of website	Nil
4	Details of place where majority of fixed assets are located	<b>Unit 1:</b> Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212. <b>Unit 2 :</b> Kottaredipalem, Chebrolu, Pataredipalem, Guntur, Andhra Pradesh-522212
5	Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1 - 33,000 spindles, Unit 2 - 23,000 spindles]
6	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is Rs. 138.48 Crores. [Now CD is inoperative]
7	Number of employees/ workmen	Nil [Now CD is inoperative]
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu - 641018 T: +91 73730 52341 E: <a href="mailto:svssmpl.ibc@gmail.com">svssmpl.ibc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10	Last date for receipt of expression of interest	22nd July 2026
11	Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12	Last date for submission of objections to the provisional list	06th August, 2026
13	Date of issue of final list of prospective resolution applicants	16th August, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15	Last date for submission of resolution plans	20th September, 2026
16	Process email id to submit EOI	<a href="mailto:svssmpl.ibc@gmail.com">svssmpl.ibc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17	Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore  
Date : 04.07.2026

**CA Mahalingam Suresh Kumar**  
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]  
IBBI Reg No. IBBI/IPA-001/IP-P00110/2017-2018/10217  
AFA No. AA1/10217/02/311226/108768  
valid upto 31/12/2026.

**Rise mahindra Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
CIN: L65990MH1945PLC004558 • Tel: +91 22 6919 1400  
Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
- The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://meetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/DHSD/DHSD-PoD-1/P/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/7/2025-CFD-POD2/13/762/2025 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 8th July 2026. A letter providing the web-link and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech/Depositories/Depository Participants.

Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference.

- All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.
- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-POD2/13/762/2025 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.

The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.

- The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
- A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date.

The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.

- A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.

8. The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of KFintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.

- In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit <https://meetings.kfintech.com> or contact at [investors@mahindra.com](mailto:investors@mahindra.com). In case of any clarification(s) help contacted with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Sarathi Gangathakar, Manager - Corporate Registry, KFintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID [evoting@kfintech.com](mailto:evoting@kfintech.com) or call on KFintech's toll free No. 1800-3094-001.

10. The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

Continue From Previous Page...

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant	Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	Before Rounding off (8)	After Rounding off (9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1								1000	2	146	2	1.37	2000	0.45	2000.00
<b>Grand Total</b>		199	100.00	1592000	100.00	440000.00			146	100.00	440000	100.00	0.00		

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 12033000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant	Ratio of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	Before Rounding off (8)	After Rounding off (9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM	1	25.00	8000	11.43	-204.49	
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM	3	75.00	60000	85.71	-1795.51	
	354900							1000	2	3	2	50.00	2000	2.86	2000.00
<b>GRAND TOTAL</b>		4	100.00	1203000	100.00	70000.00				4	100.00	70000	100.00	0.00	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. <b>Tel No.:</b> +91 77788 67143/ 82007 08527 <b>Email:</b> <a href="mailto:info@wealthminenet.com">info@wealthminenet.com</a> <b>Website:</b> <a href="http://www.wealthminenet.com">www.wealthminenet.com</a> <b>Contact Person:</b> Mr. Jay Trivedi / Miss Shabnam Khureshi <b>Investor Grievance E-mail:</b> <a href="mailto:complaints@wealthminenet.com">complaints@wealthminenet.com</a> <b>SEBI Registration No:</b> INM000013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> <b>Address:</b> "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. <b>Tel No.:</b> +91 044 4002 0700 / 2846 0390 <b>Email:</b> <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> <b>Website:</b> <a href="http://www.cameoindia.com">www.cameoindia.com</a> <b>Contact Person:</b> Ms. K. Sreepiya <b>Investor Grievance E-mail:</b> <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> <b>SEBI Registration No:</b> INR000003753</p>	 <p><b>Mr. Pankaj Kewarmani; Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalai, Kalai, Vadodara, Vadodara - 390012, Gujarat, India; <b>Contact No.:</b> +91-9904089444/7226-079-517 <b>Web site:</b> <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> <b>E-mail:</b> <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

For, **SEEMAX RESOURCES LIMITED**  
Sd/-  
**Mr. AMIT TRIVEDI**  
Designation: **Managing Director**  
DIN: **07061447**

Date: **July 05, 2026**  
Place: **Vadodara**

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF, **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenet.com](http://www.wealthminenet.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC000628  
Registered Office: Forbes Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/PI/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/PI/CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in), and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: <https://www.evoting.nsdl.com>.
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited ("NSDL").
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or investor.helpdesk@n.s.mps.mfug.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The Remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For	Name	Email Address	Contact No.	Address
E-voting	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022 - 4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MFUG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mfug.com](mailto:investor.helpdesk@in.mps.mfug.com) or [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

10. As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes & Company Limited  
Sd/-  
Mehul Raval  
Company Secretary and Compliance Officer  
Membership No. A16300

Place: Mumbai  
Date: July 06, 2026

**JK AGRI GENETICS ▲ LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkagshareholder@gmail.com](mailto:jkagshareholder@gmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**

**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email ID's are not registered with Company / RTA / DPs. (providing the weblink, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDCL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rtat@alankit.com](mailto:rtat@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026- MIRSD-POD/1/3750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com)

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN – "SAKSHAM NIVESHAK" – FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF**

The Company has initiated second 100 Days Campaign – "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent (RTA) and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignments Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi – 110055 or E-mail to [rtat@alankit.com](mailto:rtat@alankit.com).

for JK Agri Genetics Ltd.  
Sd/-  
Aanoop Singh Gusan  
Company Secretary & Compliance Officer

Date: 4th July 2026  
Place: New Delhi

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2 Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3 URL of website	Nil
4 Details of place where majority of fixed assets are located	Unit 1: Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 Unit 2 : Kottaredipale, Chebrolu, Pataredipalem, Guntur, Andhra Pradesh-522212
5 Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1- 33,000 spindles, Unit 2 - 23,000 spindles]
6 Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is Rs. 138.48 Crores. [Now CD is inoperative]
7 Number of employees/workmen	Nil [Now CD is inoperative]
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Hazur Road, Coimbatore, Tamil Nadu -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.abc@gmail.com">svssmpl.abc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10 Last date for receipt of expression of interest	22nd July 2026

11 Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12 Last date for submission of objections to the provisional list	06th August, 2026
13 Date of issue of final list of prospective resolution applicants	16th August, 2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15 Last date for submission of resolution plans	20th September, 2026
16 Process email id to submit EOI	<a href="mailto:svssmpl.abc@gmail.com">svssmpl.abc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17 Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore  
Date : 04.07.2026

**CA Mahalingam Suresh Kumar**  
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]  
IBBI Reg No. IBBI/PA-001/IP-P00110/2017-2018/10217  
AFA No. AA1/10217/02/311226/108768  
valid upto 31/12/2026.

**mahindra Rise**  
**Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
CIN: L65990MH1945PLC004558 • Tel: +91 22 6919 1400  
Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
- The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at the <https://meetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/DDHS/DDHS-PoD-1/PI/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/2025-CFD-POD/21/3762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the web-link and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depositories/Depository Participants. Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference. All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.
- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/2025-CFD-POD/21/3762/2026 dated 30th January 2026, the Company is pleased to provide a facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM. The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.
- The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
- A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date. The persons who acquire shares and become Members of the Company after the dispatch of the Notice and holds shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.
- A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.
- The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of KFintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.
- In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit <https://meetings.kfintech.com> or contact at [investors@mahindra.com](mailto:investors@mahindra.com). In case of any clarification(s)/help connected with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Surabhi Gangarikar, Manager - Corporate Registry, KFintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID [evoting@kfintech.com](mailto:evoting@kfintech.com) or call on KFintech's toll free No. 1800-3094-001.
- The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

**Manner of registering e-mail address:**

**Demat shareholders:** Contact respective Depository Participant.

**Physical Shareholders:** Members holding shares in physical form, who have not registered updated their e-mail address/incomplete number with the Company, are requested to register their email address and mobile number with KFintech by sending Form ISR-1 and other relevant forms to KFintech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana India - 500 032 or at the email ID [emward.rs@kfintech.com](mailto:emward.rs@kfintech.com)

The Company will also be providing the facility of the webcast of proceeding of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of KFintech at <https://evoting.kfintech.com> using their secure login credentials. Members are encouraged to use this facility of webcast. During the live webcast of AGM, Members may post their queries in the message box provided on the screen.

The results shall be declared not later than two working days from the conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizers Report will be placed on the website of the Company at [www.mahindra.com](http://www.mahindra.com) and the website of KFintech <https://evoting.kfintech.com>, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are Listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)
							Before Rounding off (8)	After Rounding off (9)						
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1								1000	2	146	2	2000	0.45	2000.00
<b>Grand Total</b>		199	100.00	1592000	100.00	440000.00				146	100.00	440000	100.00	0.00

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 700000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM	1	25.00	8000	11.43	-204.49	
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM	3	75.00	60000	85.71	-1795.51	
	354000							1000	2	3	2	50.00	2000	2.86	2000.00
<b>GRAND TOTAL</b>		4	100.00	1203000	100.00	70000.00				4	100.00	70000	100.00	0.00	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

## INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM00013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753</p>	 <p><b>Mr. Pankaj Kewalramani, Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kaladi, Kaladi, Vadodara, Vadodara - 390012, Gujarat, India. Contact No.: +91-9904089444/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

For, SEEMAX RESOURCES LIMITED

Sd/-

Mr. AMIT TRIVEDI

Designation: Managing Director

DIN: 07061447

Date: July 05, 2026

Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SEEMAX RESOURCES LIMITED.

SEEMAX RESOURCES LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

## FORBES &amp; COMPANY LIMITED

CIN: L17110MH1919PLC00628  
Registered Office: Forbes' Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)  
**Notice of 107th Annual General Meeting and E-voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 ("MCA Circulars") and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/ CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in), and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: <https://www.evoting.nsdl.com>.
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited ("NSDL").
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or investor.helpdesk@in.mps.mufg.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The Remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For	Name	Email Address	Contact No.	Address
E-voting	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022 - 4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kuria Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

- Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com) or investor.relations@forbes.co.in by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.
- As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes &amp; Company Limited

Sd/- Mehul Raval

Company Secretary and Compliance Officer

Membership No. A18300

Place: Mumbai

Date: July 06, 2026

## JK AGRI GENETICS LTD.

CIN: L01400WB2000PLC091286  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkgishareholder@jkgmail.com](mailto:jkgishareholder@jkgmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

## NOTICE TO SHAREHOLDERS

## INFORMATION REGARDING 26th ANNUAL GENERAL MEETING

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email IDs are not registered with Company / RTA / DPs, (providing the web-link, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rtat@alankit.com](mailto:rtat@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

## SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026- MIRD-PoD/13/750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

## SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent (RTA) and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignments Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rtat@alankit.com](mailto:rtat@alankit.com).

Date: 4th July 2026

Place: New Delhi

Anoop Singh Gusein

Company Secretary &amp; Compliance Officer

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

## FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR  
M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS  
PRIVATE LIMITED  
OPERATING IN THE SPINNING (TEXTILES) INDUSTRY  
IN GUNTUR DISTRICT  
(Under Regulation 36A(1) of the Insolvency and  
Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons)  
Regulations, 2016)

## RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2	Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3	URL of website	Nil
4	Details of place where majority of fixed assets are located	Unit 1: Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 Unit 2: Kottareddipalem, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5	Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1- 33,000 spindles, Unit 2 - 23,000 spindles]
6	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is Rs. 138.48 Crores. [Now CD is inoperative]
7	Number of employees/ workmen	Nil [Now CD is inoperative]
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.ibt@gmail.com">svssmpl.ibt@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10	Last date for receipt of expression of interest	22nd July 2026
11	Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12	Last date for submission of objections to the provisional list	06th August, 2026
13	Date of issue of final list of prospective resolution applicants	16th August, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15	Last date for submission of resolution plans	20th September, 2026
16	Process email id to submit EOI	<a href="mailto:svssmpl.ibt@gmail.com">svssmpl.ibt@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17	Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]
Place : Coimbatore		
Date : 04.07.2026		
CA Mahalingam Suresh Kumar RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP] IBBI Reg No. IBBI/IPA-001/IP-P00110/2017-2018/10217 AFA No. AA1/10217/02/311226/108768 valid upto 31/12/2026.		

mahindra Rise  
Mahindra & Mahindra Limited

Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
• CIN: L55990MH1945PLC04558 • Tel: +91 22 6919 1400  
• Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

## NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").

2. The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://meetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.

3. In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/DDHS/DDHS-PoD-1/P/ CIR/2025/83 dated 9th June 2025 and Master Circular No. HO/M9/14/14/7/2025-CFD-PoD/213762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and the Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited. Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the web-link and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depositories/Depository Participants.

Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your reference.

All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm\\_inspection@mahindra.com](mailto:agm_inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.

4. In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-PoD/15762/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.

The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.

5. The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.

6. A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date.

The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.

7. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.

8. The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of KFintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.

9.

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
(1)	(2)	(3)	(4)	(5)	(6)	(7)			(10)	(12)	(13)	(14)	(15)	(16)	
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1								1000	2	146	2	1.37	2000	0.45	2000.00
Grand Total		199	100.00	1592000	100.00	440000.00				146	100.00	440000	100.00	0.00	

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
(1)	(2)	(3)	(4)	(5)	(6)	(7)			(10)	(12)	(13)	(14)	(15)	(16)	
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM		1	25.00	8000	11.43	-204.49
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM		3	75.00	60000	85.71	-1795.51
	354000							1000	2	3	2	50.00	2000	2.86	2000.00
GRAND TOTAL		4	100.00	1203000	100.00	70000.00				4	100.00	70000	100.00	0.00	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:


BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM000013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753</p>	 <p><b>Mr. Pankaj Kewalramani: Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalali, Kalali, Vadodara, Vadodara - 390012, Gujarat, India. Contact No.: +91-9904089444/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

**For, SEEMAX RESOURCES LIMITED**  
Sd/-  
**Mr. AMIT TRIVEDI**  
Designation: Managing Director  
DIN: 07061447

Date: July 05, 2026  
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.



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**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC00628  
Registered Office: Forbes Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-Voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of the AGM through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in) and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited (NSDL).
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or investor.helpdesk@in.mps.mufg.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For	Name	Email Address	Contact No.	Address
E-voting	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022-4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com) or [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

10. As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes & Company Limited  
Sd/-  
**Mehul Raval**  
Company Secretary and Compliance Officer  
Membership No. A18300

Place: Mumbai  
Date: July 06, 2026

**JK AGRI GENETICS LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkagshareholder@jkgmail.com](mailto:jkagshareholder@jkgmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**  
**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email ID's are not registered with Company / RTA / DPs. (providing the weblink, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rtat@alankit.com](mailto:rtat@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11/2026- MIRD-PoD/13750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF**

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rtat@alankit.com](mailto:rtat@alankit.com).

for JK Agri Genetics Ltd.  
Sd/-  
Anoop Singh Gusain  
Company Secretary & Compliance Officer

Date: 4th July 2026  
Place : New Delhi

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS**  
**PRIVATE LIMITED**  
**OPERATING IN THE SPINNING (TEXTILES) INDUSTRY**  
**IN GUNTUR DISTRICT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2	Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3	URL of website	Nil
4	Details of place where majority of fixed assets are located	<b>Unit 1:</b> Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 <b>Unit 2 :</b> Kottareddipale, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5	Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1 - 33,000 spindles, Unit 2 - 23,000 spindles]
6	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is <b>Rs. 138.48 Crores. [Now CD is Inoperative]</b>
7	Number of employees/ workmen	Nil [Now CD is inoperative]
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.ibt@gmail.com">svssmpl.ibt@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10	Last date for receipt of expression of interest	22nd July 2026
11	Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12	Last date for submission of objections to the provisional list	06th August, 2026
13	Date of issue of final list of prospective resolution applicants	16th August, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15	Last date for submission of resolution plans	20th September, 2026
16	Process email id to submit EOI	<a href="mailto:svssmpl.ibt@gmail.com">svssmpl.ibt@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17	Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore  
Date : 04.07.2026

**CA Mahalingam Suresh Kumar**  
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]  
IBBI Reg No. IBBI/PA-001/IP-P00110/2017-2018/10217  
AFA No. AA1/10217/02/311226/108768  
valid upto 31/12/2026.

**Rise**  
**mahindra**  
**Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
CIN: L6590MH1945PLC004558 • Tel: +91 22 6919 1400  
Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
- The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://meetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/IDHS/DDHS-PoD-1/P/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/7/2025-CFD-PoD/1/3762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the weblink and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depositories/Depository Participants. Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference. All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.
- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-PoD/1/3762/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM. The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.
- The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
- A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date. The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.
- A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.
- The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of KFintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.
- In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit <https://meetings.kfintech.com> or contact at [investors@mahindra.com](mailto:investors@mahindra.com). In case of any clarification(s)/help connected with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Surabhi Gangarikar, Manager - Corporate Registry, KFintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID [evoting@kfintech.com](mailto:evoting@kfintech.com) or call on KFintech's toll free No. 1800-3094-001.
- The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

**Manner of registering e-mail address:**

**Demat shareholders:**  
Contact respective Depository Participant.

**Physical Shareholders:**  
Members holding shares in physical form, who have not registered/ updated their e-mail address/mobile number with the Company, are requested to register their email address and mobile number with KFintech by sending Form ISR-1 and other relevant forms at KFintech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana India - 500 032 or at the email ID [enward.ris@kfintech.com](mailto:enward.ris@kfintech.com)

- The Company will also be providing the facility of live webcast of proceeding of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of KFintech at <https://meetings.kfintech.com> using their secure login credentials. Members are encouraged to use this facility of webcast. During the live webcast of AGM, Members may post their queries in the message box provided on the screen.
- The results shall be declared not later than two working days from conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizer Report will be placed on the website of the Company at [www.mahindra.com](http://www.mahindra.com) and the website of KFintech <https://evoting.kfintech.com>, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.

For MAHINDRA & MAHINDRA LIMITED  
Sd/-  
**SAILESH KUMAR DAGA**  
COMPANY SECRETARY

Place: Mumbai  
Date: 4th July 2026

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
(1)	(2)	(3)	(4)	(5)	(6)	(7)			(10)	(12)	(13)	(14)	(15)	(16)	
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1								1000	2	146	2	1.37	2000	0.45	2000.00
Grand Total		199	100.00	1592000	100.00	440000.00				146	100.00	440000	100.00	0.00	

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
(1)	(2)	(3)	(4)	(5)	(6)	(7)			(10)	(12)	(13)	(14)	(15)	(16)	
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM		1	25.00	8000	11.43	-204.49
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM		3	75.00	60000	85.71	-1795.51
	354000							1000	2	3	2	50.00	2000	2.86	2000.00
GRAND TOTAL		4	100.00	1203000	100.00	70000.00				4	100.00	70000	100.00	0.00	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

## INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM000013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753</p>	 <p><b>Mr. Pankaj Kewalramani: Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalali, Kalali, Vadodara, Vadodara - 390012, Gujarat, India. Contact No.: +91-9904089444/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

For, SEEMAX RESOURCES LIMITED

Sd/-

Mr. AMIT TRIVEDI

Designation: Managing Director


DIN: 07061447

Date: July 05, 2026

Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.



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**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC000628  
Registered Office: Forbes Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-Voting Information**

- Notice is hereby given that:
- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
  - In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
  - The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in) and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
  - Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited (NSDL).
  - A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or investor.helpdesk@in.mps.mufg.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
  - The remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
  - Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
  - For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For E-voting	Name	Email Address	Contact No.	Address
	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022-4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

- Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com) or [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.
- As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes &amp; Company Limited

Sd/-

Mehul Raval

Company Secretary and Compliance Officer

Membership No. A18300

Place: Mumbai

Date: July 06, 2026

**JK AGRI GENETICS LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkagshareholder@jkgmail.com](mailto:jkagshareholder@jkgmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**  
**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email ID's are not registered with Company / RTA / DPs. (providing the weblink, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rt@alankit.com](mailto:rt@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting / e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11/2026- MIRD-PoD/13750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF**

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rt@alankit.com](mailto:rt@alankit.com).

for JK Agri Genetics Ltd.

Sd/-

Anoop Singh Gulsain

Company Secretary &amp; Compliance Officer

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2	Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3	URL of website	Nil
4	Details of place where majority of fixed assets are located	<b>Unit 1:</b> Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 <b>Unit 2 :</b> Kottareddipalem, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5	Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1 - 33,000 spindles, Unit 2 - 23,000 spindles]
6	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is <b>Rs. 138.48 Crores. [Now CD is Inoperative]</b>
7	Number of employees/ workmen	Nil [Now CD is inoperative]
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.ibr@gmail.com">svssmpl.ibr@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10	Last date for receipt of expression of interest	22nd July 2026

11	Date of issue of the provisional list of prospective resolution applicants	01 <sup>st</sup> August, 2026
12	Last date for submission of objections to the provisional list	06 <sup>th</sup> August, 2026
13	Date of issue of final list of prospective resolution applicants	16 <sup>th</sup> August, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21 <sup>st</sup> August, 2026
15	Last date for submission of resolution plans	20 <sup>th</sup> September, 2026
16	Process email id to submit EOI	<a href="mailto:svssmpl.ibr@gmail.com">svssmpl.ibr@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17	Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore

Date : 04.07.2026

CA Mahalingam Suresh Kumar

RP of M/s Sri Venkata Sivaparvathi Spinning Mills

Private Limited [Under CIRP]

IBBI Reg No. IBBI/PA-001/IP-P00110/2017-2018/10217

AFA No. AA1/10217/02/311226/108768 valid upto 31/12/2026.

**mahindra Rise**  
**Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
CIN: L6590MH1945PLC004558 • Tel: +91 22 6919 1400  
Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").

The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://emeetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.

- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/IDHS/DDHS-PoD-1/P/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/7/2025-CFD-PoD/1/3762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the weblink and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depository/Depository Participants.

Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference.

All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.

- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-PoD/1/3762/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.

The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.

- The Company has opted to

Continue From Previous Page...

Table with 16 columns: Sr. No, No. of Shares applied for, Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant, Ratio of allottees to applicants, Number of successful applicants, % to total, Total No. of shares allocated, % to total, Surplus Deficit (14)-(7)

5. Allocation to QIBs (After Technical Rejections): The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Table with 16 columns: Sr. No, No. of Shares applied for, Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant, Ratio of allottees to applicants, Number of successful applicants, % to total, Total No. of shares allocated, % to total, Surplus Deficit (14)-(7)

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, CAMEO CORPORATE SERVICES LIMITED at www.cameoindia.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Table with 3 columns: BOOK RUNNING LEAD MANAGER TO THE ISSUE, REGISTRAR TO THE ISSUE, COMPANY SECRETARY AND COMPLIANCE OFFICER. Includes logos for WNW, CAMEO CORPORATE SERVICES LIMITED, and SeeMAX.

For, SEEMAX RESOURCES LIMITED

Sd/-

Mr. AMIT TRIVEDI

Designation: Managing Director

DIN: 07061447

Date: July 05, 2026

Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SEEMAX RESOURCES LIMITED.

SEEMAX RESOURCES LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at (www.sebi.gov.in), the website of the Book Running Lead Manager at (www.wealthminenetworks.com) and website of Company at (www.seemaxresources.com) and on the website of BSE Limited at (www.bseindia.com). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT. Includes details of the company, financials, and terms of the offer.

Mahindra & Mahindra Limited NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION. Includes details of the meeting, e-voting process, and contact information.

LIC HFL E-AUCTION SALE NOTICE. Includes details of the auction, property descriptions, terms and conditions, and contact information for LIC Housing Finance Ltd.

Continue From Previous Page...

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/ allotted, % to total, Surplus / Deficit (14)-(7).

5. Allocation to QIBs (After Technical Rejections): The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/ allotted, % to total, Surplus / Deficit (14)-(7).

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

INVESTORS, PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the issue, CAMEO CORPORATE SERVICES LIMITED at www.cameoindia.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Table with 3 columns: BOOK RUNNING LEAD MANAGER TO THE ISSUE (Www), REGISTRAR TO THE ISSUE (CAMEO CORPORATE SERVICES LIMITED), COMPANY SECRETARY AND COMPLIANCE OFFICER (Mr. Pankaj Kewalramani).

For, SEEMAX RESOURCES LIMITED
Sd/-
Mr. AMIT TRIVEDI
Designation: Managing Director
DIN: 07061447

Date: July 05, 2026
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SEEMAX RESOURCES LIMITED.

SEEMAX RESOURCES LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at (www.sebi.gov.in), the website of the Book Running Lead Manager at (www.wealthminenetworks.com) and website of Company at (www.seemaxresources.com) and on the website of BSE Limited at (www.bseindia.com). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT. Includes details of the company, registered office, and relevant particulars.

Mahindra & Mahindra Limited 80th Annual General Meeting and Remote E-Voting Information. Includes notice details, meeting information, and e-voting procedures.

LIC HFL E-AUCTION SALE NOTICE. Details of property auction including description, location, and terms of sale.

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1															
Grand Total		199	100.00	1592000	100.00	440000.00		1000	2	146	2	1.37	2000	0.45	2000.00

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM		1	25.00	8000	11.43	-204.49
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM		3	75.00	60000	85.71	-1795.51
	354000						1000	2	3	2	50.00	2000	2.86	2000.00	
GRAND TOTAL		4	100.00	1203000	100.00	70000.00				4	100.00	70000	100.00	0.00	

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:


BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p><b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM000013077</p>	 <p><b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753</p>	 <p><b>Mr. Pankaj Kewalramani: Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalali, Kalali, Vadodara, Vadodara - 390012, Gujarat, India. Contact No.: +91-9904089444/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a></p>

**For, SEEMAX RESOURCES LIMITED**  
Sd/-  
**Mr. AMIT TRIVEDI**  
Designation: Managing Director  
DIN: 07061447

Date: July 05, 2026  
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.



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**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC00628  
Registered Office: Forbes Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-Voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 (SEBI Circulars) and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in) and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited (NSDL).
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com). However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For E-voting	Name	Email Address	Contact No.	Address
	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022-4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com) or ([Registrar@forbes.co.in](mailto:Registrar@forbes.co.in)) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

10. As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes & Company Limited  
Sd/-  
**Mehul Raval**  
Company Secretary and Compliance Officer  
Membership No. A18300

Place: Mumbai  
Date: July 06, 2026

**JK AGRI GENETICS LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkagshareholder@jkgmail.com](mailto:jkagshareholder@jkgmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**  
**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email ID's are not registered with Company / RTA / DPs. (providing the weblink, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com)

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rtat@alankit.com](mailto:rtat@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com)

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11/2/2026- MIRD-POD/II/3750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF**

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rtat@alankit.com](mailto:rtat@alankit.com).

for JK Agri Genetics Ltd.  
Sd/-  
Anoop Singh Gulsain  
Company Secretary & Compliance Officer

Date: 4th July 2026  
Place : New Delhi

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2 Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3 URL of website	Nil
4 Details of place where majority of fixed assets are located	Unit 1: Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 Unit 2 : Kottareddipalem, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5 Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1 - 33,000 spindles, Unit 2 - 23,000 spindles]
6 Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is Rs. 138.48 Crores. [Now CD is Inoperative]
7 Number of employees/ workmen	Nil [Now CD is inoperative]
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu -641018 T: +91 73730 52341, E: <a href="mailto:svssmpl.abc@gmail.com">svssmpl.abc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	22nd July 2026
10 Last date for receipt of expression of interest	22nd July 2026
11 Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12 Last date for submission of objections to the provisional list	06th August, 2026
13 Date of issue of final list of prospective resolution applicants	16th August, 2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15 Last date for submission of resolution plans	20th September, 2026
16 Process email id to submit EOI	<a href="mailto:svssmpl.abc@gmail.com">svssmpl.abc@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17 Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore  
Date : 04.07.2026

**CA Mahalingam Suresh Kumar**  
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]  
IBBI Reg No. IBBI/PA-001/IP-P00110/2017-2018/10217  
AFA No. AA1/10217/02/311226/108768  
valid upto 31/12/2026.

**Rise**  
**mahindra**  
**Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
• CIN: L6590MH1945PLC004558 • Tel: +91 22 6919 1400  
• Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
- The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://emeetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/IDHS/DDHS-PoD-1/P/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/7/2025-CFD-PDD/1/3762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the weblink and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depository/Depository Participants. Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference. All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.
- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-PDD/1/3762/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM. The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.
- The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
- A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date. The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.
- A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.
- The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of KFintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.
- In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit <https://emeetings.kfintech.com> or contact at [investors@mahindra.com](mailto:investors@mahindra.com). In case of any clarification(s)/help connected with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Surabhi Gangarikar, Manager - Corporate Registry, KFintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID [evoting@kfintech.com](mailto:evoting@kfintech.com) or call on KFintech's toll free No. 1800-3094-001.
- The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

**Manner of registering e-mail address:**  
Demat Shareholders:  
Contact respective Depository Participant.  
Physical Shareholders:  
Members holding shares in physical form, who have not registered/ updated their e-mail address/mobile number with the Company, are requested to register their email address and mobile number with KFintech by sending Form ISR-1 and other relevant forms to KFintech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana (India - 500 032 or at the email ID [enward.ris@kfintech.com](mailto:enward.ris@kfintech.com))

The Company will also be providing the facility of live webcast of proceeding of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of KFintech at <https://emeetings.kfintech.com> using their secure login credentials. Members are encouraged to use this facility of webcast. During the live webcast of AGM, Members may post their queries in the message box provided on the screen.

The results shall be declared not later than two working days from conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizer Report will be placed on the website of the Company at [www.mahindra.com](http://www.mahindra.com) and the website of KFintech <https://evoting.kfintech.com>, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.

For MAHINDRA & MAHINDRA LIMITED  
Sd/-  
**SAILESH KUMAR**  
COMPANY SECRETARY

Place: Mumbai  
Date: 4th July 2026

Continue From Previous Page...

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	8000	199	100.00	1592000	100.00	440000.00	2211.06	3000	146	199	146	100.00	438000	99.55	-2000.00
Additional Allotment of 1000 shares to 2 allottees of s.no.1															
Grand Total		199	100.00	1592000	100.00	440000.00		1000	2	146	2	1.37	2000	0.45	2000.00

**5. Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/ allotted	% to total	Surplus / Deficit (14)-(7)	
							Before Rounding off (8)	After Rounding off (9)							
1	141000	1	25.00	141000	11.72	8204.49	8204.49	8000	FIRM		1	25.00	8000	11.43	-204.49
2	354000	3	75.00	1062000	88.28	61795.51	20598.50	20000	FIRM		3	75.00	60000	85.71	-1795.51
	354000							1000	2	3	2	50.00	2000	2.86	2000.00
GRAND TOTAL		4	100.00	1203000	100.00	70000.00					4	100.00	70000	100.00	0.00

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

**INVESTORS, PLEASE NOTE**

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **CAMEO CORPORATE SERVICES LIMITED** at [www.cameoindia.com](http://www.cameoindia.com). All future correspondence in this regard may kindly be addressed to the Registrar to the issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:


BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <b>Wealth Mine Networks Limited</b> 215 B, Manek Centre, P N Marg, Jamnagar-361 001, Gujarat, India. Tel No.: +91 77788 67143/ 82007 08527 Email: <a href="mailto:info@wealthminenetworks.com">info@wealthminenetworks.com</a> Website: <a href="http://www.wealthminenetworks.com">www.wealthminenetworks.com</a> Contact Person: Mr. Jay Trivedi / Miss Shabnam Khureshi Investor Grievance E-mail: <a href="mailto:complaints@wealthminenetworks.com">complaints@wealthminenetworks.com</a> SEBI Registration No: INM000013077	 <b>CAMEO CORPORATE SERVICES LIMITED</b> Address: "Subramanian Building", No. 01, Club House Road, Chennai- 600 002, India. Tel No.: +91 044 4002 0700 / 2846 0390 Email: <a href="mailto:ipo@cameoindia.com">ipo@cameoindia.com</a> Website: <a href="http://www.cameoindia.com">www.cameoindia.com</a> Contact Person: Ms. K. Sreepiya Investor Grievance E-mail: <a href="mailto:investor@cameoindia.com">investor@cameoindia.com</a> SEBI Registration No: INR000003753	 <b>Mr. Pankaj Kewalramani: Company Secretary and Compliance Officer of Seemax Resources Limited;</b> 403, Mayfair Corporate Park, Behind DPS School, Kalali, Kalali, Vadodara, Vadodara - 390012, Gujarat, India. Contact No.: +91-9904089444/7226-079-517 Web site: <a href="http://www.seemaxresources.com">www.seemaxresources.com</a> E-mail: <a href="mailto:cs@seemaxresources.com">cs@seemaxresources.com</a>

**For, SEEMAX RESOURCES LIMITED**  
Sd/-  
**Mr. AMIT TRIVEDI**  
Designation: **Managing Director**  
DIN: **07061447**

Date: July 05, 2026  
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF **SEEMAX RESOURCES LIMITED**.

**SEEMAX RESOURCES LIMITED** is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), the website of the Book Running Lead Manager at ([www.wealthminenetworks.com](http://www.wealthminenetworks.com)) and website of Company at ([www.seemaxresources.com](http://www.seemaxresources.com)) and on the website of BSE Limited at ([www.bseindia.com](http://www.bseindia.com)). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.



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**FORBES & COMPANY LIMITED**  
CIN: L17110MH1919PLC000628  
Registered Office: Forbes Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. Tel No.: +91 22 61358900  
Email: [investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in) Website: [www.forbes.co.in](http://www.forbes.co.in)

**Notice of 107th Annual General Meeting and E-Voting Information**

Notice is hereby given that:

- The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated May 14, 2026. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 (SEBI Circulars) and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.
- The Notice of the 107th AGM and Annual Report for Financial Year 2025-2026 will also be made available on the Company's website: [www.forbes.co.in](http://www.forbes.co.in) and the website of stock exchange where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) website: [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the MCA Circulars the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by National Securities Depository Limited (NSDL).
- A person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday July 24, 2026 only shall be entitled to avail facility of remote e-voting as well as voting at the Meeting through electronic voting system. Any person, who becomes a Member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. July 24, 2026, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or investor.helpdesk@in.mps.mufg.com. However, if you are already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.
- The remote e-voting period shall commence on Tuesday, July 28, 2026 (9:00 a.m.) (IST) and ends on Thursday, July 30, 2026 (5:00 p.m.) (IST) after which voting shall not be allowed. Once the vote on a resolution is cast by the Member by e-voting, he/she shall not be allowed to change it subsequently. E-Voting shall also be made available at the 107th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the AGM.
- Members who have cast their vote by remote e-voting prior to the 107th AGM may also attend the 107th AGM but shall not be entitled to vote again at the AGM.
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of 107th AGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com>.

For E-voting	Name	Email Address	Contact No.	Address
	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President	<a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a>	022-4886 7000	3rd Floor, Naman Chambers, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
Login through NSDL	Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre, Assistant Vice President			

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at [investor.helpdesk@in.mps.mufg.com](mailto:investor.helpdesk@in.mps.mufg.com) or ([investor.relations@forbes.co.in](mailto:investor.relations@forbes.co.in)) by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

10. As per the aforesaid MCA Circulars and SEBI Circulars, no physical copies of the Annual Report will be sent to Members, except to those Members who have requested a physical copy of the Annual Report.

For Forbes & Company Limited  
Sd/-  
**Mehul Raval**  
Company Secretary and Compliance Officer  
Membership No. A18300

Place: Mumbai  
Date: July 06, 2026

**JK AGRI GENETICS LTD.**  
(CIN: L01400WB2000PLC091286)  
Regd. Office : 7, Council House Street, Kolkata -700 001  
Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002  
Email: [jkagshareholder@gmail.com](mailto:jkagshareholder@gmail.com), Website: [www.jkagri.com](http://www.jkagri.com)  
Tel.: +91 33 22487084/6181, 011 68201265/1891

**NOTICE TO SHAREHOLDERS**  
**INFORMATION REGARDING 26th ANNUAL GENERAL MEETING**

The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the businesses set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP"). Additionally, the Company is sending Physical letter to shareholders, whose email ID's are not registered with Company / RTA / DPs. (providing the weblink, including the exact path where complete details of the Annual Report and the Notice of AGM is available) can be accessed. The aforesaid documents will also be available on the website of the Company at [www.jkagri.com](http://www.jkagri.com) and BSE Ltd. at [www.bseindia.com](http://www.bseindia.com) and CDSL at [www.evotingindia.com](http://www.evotingindia.com).

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). Detailed procedure for remote e-Voting / e-Voting and participation in AGM through VC/OAVM by the Members has been provided in the Notice of the AGM.

**Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:**

- For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs.
- For Shares held in other relevant forms: Please provide Form ISR-1 duly filled and signed along with other pertinent forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: [rt@alankit.com](mailto:rt@alankit.com). Said forms are available on the website of the Company at [www.jkagri.com](http://www.jkagri.com).

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular No. HO/38/13/11/2/2026- MIRD-POD/1/3750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019. The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned/ not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at [www.jkagri.com](http://www.jkagri.com).

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO JEPF**

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA. The Shareholders who hold Shares in demat form are requested to approach their Depository Participants where they maintain their demat accounts for updating their KYC requirements. Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to [rt@alankit.com](mailto:rt@alankit.com).

for JK Agri Genetics Ltd.  
Sd/-  
Date: 4th July 2026  
Place : New Delhi  
Aanoop Singh Gusain  
Company Secretary & Compliance Officer

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (email address, Bank A/c details etc.) with the Company's RTA.

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS**  
**PRIVATE LIMITED**  
**OPERATING IN THE SPINNING (TEXTILES) INDUSTRY**  
**IN GUNTUR DISTRICT**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Sri Venkata Sivaparvathi Spinning Mills Private Limited PAN:AAIC50437N CIN:U17111AP2003PTC040926
2 Address of the registered office	D.No.19-8-97, Near Suryadevara Estates, Etukuru Road, Guntur, Andhra Pradesh, India- 522003
3 URL of website	Nil
4 Details of place where majority of fixed assets are located	<b>Unit 1:</b> Ponnur Road, Chebrolu, Guntur, Andhra Pradesh - 522 212 <b>Unit 2 :</b> Kottareddipalem, Chebrolu, Patareddipalem, Guntur, Andhra Pradesh-522212
5 Installed capacity of main products / services	The Company's major revenue is from manufacturing cotton yarn [Textile Industry]. [Unit 1 - 33,000 spindles, Unit 2 - 23,000 spindles]
6 Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements, Turnover from the Operation for the FY 2023-2024 is <b>Rs. 138.48 Crores. [Now CD is Inoperative]</b>
7 Number of employees/ workmen	Nil [Now CD is inoperative]
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of the RP CA Mahalingam Suresh Kumar Office of the Resolution Professional M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA Building, G.D Naidu Towers, Huzur Road, Coimbatore, Tamil Nadu -641018 T: +91 973730 52341, E: <a href="mailto:svsushkumar@icai.org">svsushkumar@icai.org</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	22nd July 2026
10 Last date for receipt of expression of interest	22nd July 2026
11 Date of issue of the provisional list of prospective resolution applicants	01st August, 2026
12 Last date for submission of objections to the provisional list	06th August, 2026
13 Date of issue of final list of prospective resolution applicants	16th August, 2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st August, 2026
15 Last date for submission of resolution plans	20th September, 2026
16 Process email id to submit EOI	<a href="mailto:svssmpl.ibt@gmail.com">svssmpl.ibt@gmail.com</a> / <a href="mailto:msureshkumar@icai.org">msureshkumar@icai.org</a>
17 Details of corporate debtors registration status as MSME	The CD is registered under the MSME category. [Reg no. UDYAM-AP-04-0003129]

Place : Coimbatore  
Date : 04.07.2026

**CA Mahalingam Suresh Kumar**  
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]  
IBBI Reg No. IBBI/PA-001/IP-P00110/2017-2018/10217  
AFA No. AA1/10217/02/311226/108768  
valid upto 31/12/2026.

**Rise**  
**mahindra**  
**Mahindra & Mahindra Limited**  
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001  
CIN: L65990MH1945PLC004558 • Tel: +91 22 6919 1400  
Website: [www.mahindra.com](http://www.mahindra.com) • E-mail: [investors@mahindra.com](mailto:investors@mahindra.com)

**NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

- Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("The Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
- The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at <https://meetings.kfintech.com>. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
- In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/IDHS/DDHS-PoD-1/P/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/14/7/2025-CFD-PDD/1/3762/2026 dated 30th January 2026, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/Kfintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("Kfintech") has been completed on 4th July 2026. A letter providing the weblink and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/Kfintech Depository/Depository Participants. Please note that these documents are also uploaded on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) for your ready reference. All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to [agm.inspection@mahindra.com](mailto:agm.inspection@mahindra.com) mentioning their folio no./DP ID/Client ID.
- In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-PDD/1/3762/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of Kfintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.
- The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.
- The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
- A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date.
- The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.
- A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.
- The Notice of the AGM is available on the website of the Company i.e. [www.mahindra.com](http://www.mahindra.com) and the website of Kfintech i.e. <https://evoting.kfintech.com> and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of Kfintech.
- In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit <https://meetings.kfintech.com> or contact at [investors@mahindra.com](mailto:investors@mahindra.com). In case of any clarification(s)/help connected with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Surabhi Gangarikar, Manager - Corporate Registry, Kfintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID [evoting@kfintech.com](mailto:evoting@kfintech.com) or call on Kfintech's toll free No. 1800-3094-001.
- The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

Manner of registering e-mail address:	
<b>Demat Shareholders:</b>	Contact respective Depository Participant.
<b>Physical Shareholders:</b>	Members holding shares in physical form, who have not registered/ updated their e-mail address/mobile number with the Company, are requested to register their email address and mobile number with Kfintech by sending Form ISR-1 and other relevant forms at Kfintech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana India - 500 032 or at the email ID <a href="mailto:enward.ris@kfintech.com">enward.ris@kfintech.com</a>

- The Company will also be providing the facility of live webcast of proceeding of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of Kfintech at <https://meetings.kfintech.com> using their secure login credentials. Members are encouraged to use this facility of webcast. During the live webcast of AGM, Members may post their queries in the message box provided on the screen.
- The results shall be declared not later than two working days from conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizer Report will be placed on the website of the Company at [www.mahindra.com](http://www.mahindra.com) and the website of Kfintech <https://evoting.kfintech.com>, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are Listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.

For MAHINDRA & MAHINDRA LIMITED  
Sd/-  
**SAILESH KUMAR DADA**  
COMPANY SECRETARY

Place: Mumbai  
Date: 4th July 2026

For All Advertisement Booking Call : 9836677433, 7003319424

ASSOCIATED CERAMICS LIMITED Regd. Office: 17, GANESH CHANDRA AVENUE, KOLKATA- 700013... PUBLIC NOTICE FOR PROPOSED VOLUNTARY DELISTING OF EQUITY SHARES FROM THE CALCUTTA STOCK EXCHANGE LIMITED

EAST COAST RAILWAY 'E' PROCUREMENT SYSTEMS Tender Notice No. PCMM/EP/2026-27/31, Date : 01.07.2026

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents...

JK AGRI GENETICS LTD. (CIN: L01400WB2000PLC091286) Regd. Office : 7, Council House Street, Kolkata-700 001 Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002

NOTICE TO SHAREHOLDERS INFORMATION REGARDING 26th ANNUAL GENERAL MEETING The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM")...

SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT

Table with 10 columns: RELEVANT PARTICULARS, 1 Name of the corporate debtor along with PAN & CIN / LLP No., 2 Address of the registered office, 3 URL of website, 4 Details of place where majority of fixed assets are located, 5 Installed capacity of main products / services, 6 Quantity and value of main products/ services sold in last financial year, 7 Number of employees/workmen, 8 Further details including last available financial statements, 9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at, 10 Last date for receipt of expression of interest, 11 Date of issue of the provisional list of prospective resolution applicants, 12 Last date for submission of objections to the provisional list, 13 Date of issue of final list of prospective resolution applicants, 14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, 15 Last date for submission of resolution plans, 16 Process email id to submit EO, 17 Details of corporate debtors registration status as MSME

mahindra Rise Mahindra & Mahindra Limited Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001

NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION Notice is hereby given that the 80th Annual General Meeting ("AGM") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses, as set forth in the Notice of the AGM...

THE LATEST TRENDS IN BUSINESS THE LATEST TRENDS IN TRENDS FINANCIAL EXPRESS Read to Lead

Continue From Previous Page...

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/ allotted, % to total, Surplus / Deficit (14)-(7).

5. Allocation to QIBs (After Technical Rejections): The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ratio of allottees to applicants, Number of successful applicants (after rounding), % to total, Total No. of shares allocated/ allotted, % to total, Surplus / Deficit (14)-(7).

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

INVESTORS, PLEASE NOTE
The details of the allotment made would also be hosted on the website of the Registrar to the issue, CAMEO CORPORATE SERVICES LIMITED at www.cameoindia.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:
BOOK RUNNING LEAD MANAGER TO THE ISSUE: WNW
REGISTRAR TO THE ISSUE: CAMEO CORPORATE SERVICES LIMITED
COMPANY SECRETARY AND COMPLIANCE OFFICER: Seemax Resources Limited

Date: July 05, 2026
Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SEEMAX RESOURCES LIMITED.

SEEMAX RESOURCES LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at (www.sebi.gov.in), the website of the Book Running Lead Manager at (www.wealthminenetworks.com) and website of Company at (www.seemaxresources.com) and on the website of BSE Limited at (www.bseindia.com). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Security Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

For, SEEMAX RESOURCES LIMITED
Sd/-
Mr. AMIT TRIVEDI
Designation: Managing Director
DIN: 07061447

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS
PRIVATE LIMITED
OPERATING IN THE SPINNING (TEXTILES) INDUSTRY
IN GUNTUR DISTRICT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1 Name of the corporate debtor along with PAN & CIN / LLP No.
2 Address of the registered office
3 URL of website
4 Details of place where majority of fixed assets are located
5 Installed capacity of main products / services
6 Quantity and value of main products/ services sold in last financial year
7 Number of employees/workmen
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
10 Last date for receipt of expression of interest
11 Date of issue of the provisional list of prospective resolution applicants
12 Last date for submission of objections to the provisional list
13 Date of issue of final list of prospective resolution applicants
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15 Last date for submission of resolution plans
16 Process email id to submit EO
17 Details of corporate debtors registration status as MSME
Place : Coimbatore
Date : 04.07.2026
CA Mahalingam Suresh Kumar
RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP]
IBBI Reg No. IBBI/IPA-001/IP-P00110/2017-2018/10217
AFA No. AA1/10217/02/311226/108768
valid upto 31/12/2026.

Rise
mahindra
Mahindra & Mahindra Limited
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001
CIN: L6590MH1945PLC04558 • Tel: +91 22 6919 1400
Website: www.mahindra.com • E-mail: investors@mahindra.com
NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION
1. Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").
2. The Venue of the Meeting shall be deemed to be the Registered Office of the Company i.e. Gateway Building, Apollo Bunder, Mumbai - 400 001. Members will be able to attend the AGM through VC/OAVM at https://meetings.kfintech.com. Members participating through the VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Act. The facility for appointment of proxies by the Members will not be available since this AGM is being held through VC/OAVM.
3. In compliance with the said MCA Circulars and SEBI Circular No. SEBI/HO/DDHS/DDHS-PoD-1/PI/CIR/2025/83 dated 5th June 2025 and Master Circular No. HO/49/14/17/2025-CFD-P02/1/3762/2025 dated 30th January 2025, the dissemination of the Notice of the AGM and the Integrated Annual Report for Financial Year 2025-26, which inter-alia comprises of the Audited Financial Statements along with the Reports of the Board of Directors and Auditors thereon and Audited Consolidated Financial Statements along with the Reports of the Auditors thereon for the Financial Year ended 31st March, 2026 in electronic mode to those Members whose email addresses are registered with Depository Participants or the Company/KFintech Technologies Limited, Registrar to an Issue and Share Transfer Agent of the Company ("KFintech") has been completed on 4th July 2026. A letter providing the web-link and QR code for accessing the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 was dispatched on 4th July 2026 to those shareholders who have not registered their email addresses with the Company/KFintech Depositories/Depository Participants.
Please note that these documents are also uploaded on the website of the Company i.e. www.mahindra.com for your ready reference.
All documents referred to in the Notice of the AGM are available for electronic inspection, without any fee, by the Members of the Company from the date of circulation of the Notice of AGM up to the date of AGM i.e. till 30th July 2026. Members seeking to inspect such documents can send an email to agm.inspection@mahindra.com mentioning their folio no./DP ID/Client ID.
4. In compliance with the provisions of section 106 of the Act read with Rule 25 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/17/2025-CFD-P02/1/3762/2025 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFintech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.
The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.
5. The Company has opted to provide e-voting during the AGM which is integrated with the VC/OAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.
6. A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date.
The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notice to the Notice of the AGM.
7. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.
8. The Notice of the AGM is available on the website of the Company i.e. www.mahindra.com and the website of KFintech i.e. https://evoting.kfintech.com and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com. The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFintech.
9. In case of any queries pertaining to attending AGM through VC/OAVM mode, you may visit https://meetings.kfintech.com or contact at investors@mahindra.com. In case of any clarification(s)/help connected with the facility for e-voting and attending the AGM through VC/OAVM mode, the Members can contact Ms. Surabhi Gangarikar, Manager - Corporate Registry, KFintech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email id evoting@kfintech.com or call on KFintech's toll free No. 1800-3094-001.
10. The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.
Manner of registering e-mail address:
Demat shareholders: Contact respective Depository Participant.
Physical Shareholders: Members holding shares in physical form, who have not registered/ updated their e-mail address/mobile number with the Company, are requested to register their email address and mobile number with KFintech by sending Form ISR-1 and other relevant forms to KFintech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana India - 500 032 or at the email id gwardr.is@kfintech.com.
11. The Company will also be providing the facility of live webcast of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of KFintech at https://meetings.kfintech.com using their secure login credentials. Members are encouraged to use this facility of webcast. During the live webcast of AGM, Members may post their queries in the message box provided on the screen.
12. The results shall be declared not later than two working days from conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizers Report will be placed on the website of the Company at www.mahindra.com and the website of KFintech https://evoting.kfintech.com, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are Listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.
For MAHINDRA & MAHINDRA LIMITED
Sd/-
SAILESH KUMAR DAGA
COMPANY SECRETARY
Place: Mumbai
Date: 4th July 2026

LIC HFL
LIC HOUSING FINANCE LTD
Back Office: Lucknow
5th Floor, Jeevan Bhawan-II, Naval Kishore Road, Hazratganj, Lucknow-226001
E-AUCTION SALE NOTICE
WHEREAS the undersigned being the Authorized Officer of LIC Housing Finance Ltd (LIC HFL), under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Mortgagors/Guarantors calling upon them to repay the outstanding due amount mentioned in the said notices. However, The Borrowers/Mortgagors/Guarantors having failed to repay the said due amount, the undersigned has taken POSSESSION in exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8. This notice is hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s) that the below described immovable property have been mortgaged to the LIC HFL, the possession of which has been taken by the Authorised Officer of LIC HFL will be sold on "As is where is", "As is what is" and "Whatever there is" & without any recourse basis on below mentioned date as per the brief particulars given here under.
Sr. Loan No. / Name of Borrower/Co Borrower
Description of Property (All the part & Parcel consisting of)
Dt. of Demand Notice
Date of Poss. Notice
Reserve Price(Rs.)
Earnest Money(10%)
Bank Details (Emd to be Transferred to)
Date of Inspection
Last date of submission of Online Tender /Bid E Auction Date
1 Area Office: Aliganj, Lucknow
Borrower-Mr. Ajay Kumar Srivastava S/o Mr. Vindaswari Prasad Srivastava
R/o L63-C Loco Colony, Mawaiya, Lucknow, UP-226004
Loan A/C No. 111900001352
23.10.2024
Rs. 19,00,000/-
Beneficiary Name LIC Housing Finance Ltd
Beneficiary Branch Name:- Hazratganj
Account Number LICHFL11900001352
IFSC Code HDFC000078
20.07.2026 upto 5.00 PM
2 Area Office: Aliganj, Lucknow
Borrower- Mr. Vijay Srivastava S/o Mr. Gyan Prakash Srivastava
Co-Borrower- 1. Mrs. Susheela Srivastava W/o Mr. Gyan Prakash Srivastava
2. Mrs. Arti Khare W/o Mr. Vijay Srivastava
All R/o Nazim Nagar, Bhaptama, Alamnagar, Plot No. 301, Lucknow, Uttar Pradesh- 226017.
Guarantor- Mr. Manoj Kumar Srivastava S/o Mr. Nitya Nand Srivastava, R/o- 108/172, New Model House, Lucknow, GPO, Uttar Pradesh- 226001
Loan A/c no. 111900001094
30.09.2021
Rs. 35,00,000/-
Beneficiary Name LIC Housing Finance Ltd
Beneficiary Branch Name:- Hazrat Ganj, Lucknow
Account No. LICHFL11900001094
IFSC Code- HDFC000078
21.07.2026 1 PM to 2 PM
3 Area Office: Aliganj, Lucknow
Borrower- Mr. Syed Mohd. S. H. Naqvi S/o Mr. Akbar Hussain Naqvi
Co-Borrower-Mr. Abis Hussain Naqvi S/o Mr. Shahid Hussain Naqvi
both R/o 546/527, Sarfariganj, Balaganj, ERA Medical Collage, Lucknow, Uttar Pradesh-226003
Guarantor- Mr. Tayzeedul Hasan S/o Mr. Syed Ayubul Hussain, R/o- 448/289/7, Mallahi Tola, Muftganj, Lucknow, Uttar Pradesh- Loan A/c no. 11190000635
20.02.2024
Rs. 28,00,000/-
20.12.2024
Rs. 2,80,000/
Rs. 28,56,722.54 as on 20.02.2024 + Intt & other Charges
Rs. 10,000/-
Beneficiary Name LIC Housing Finance Ltd
Beneficiary Branch Name:- Hazratganj
Account Number LICHFL1190000635
IFSC Code HDFC000078
21.07.2026 upto 5.00 PM
4 Area Office: Aliganj, Lucknow
Borrower-Mr. Syed Mohammad Hilal Hasan S/o Mr. Raees Abbas Rizwi
Co-Borrower-Mrs. Tarannum Hilal W/o Mr. Syed Mohammad Hilal Hasan S/o Mr. Raees Abbas Rizwi
Hilal Hasan & Mr. Syed Mohammad Hilal Hasan S/o Mr. Raees Abbas Rizwi
Bounded as :- North- House Deegar, South- Rasta 6 Ft Wide., East- House of Mr. Hasan Sahab, West- House of Akhtar Abbas (Previously Acchhan Abbas)
05.02.2024
Rs. 1,07,00,000/-
26.06.2024
Rs. 10,70,000/-
Rs. 97,86,871.88 as on 05.02.2024 + Intt & other Charges
Rs. 25,000/-
Beneficiary Name LIC Housing Finance Ltd
Beneficiary Branch Name:- Hazratganj
Account Number LICHFL110200012619
IFSC Code "HDFC000078"
22.07.2026 1 PM to 2 PM
Website of E-Auction : https://www.bankeauctions.com
Place of Inspection of Photocopies of property documents & Property : LIC Housing Finance Ltd. Back office 5th Floor Jeevan Bhawan Phase II, Naval Kishore Road Hazratganj, Lucknow, Uttar Pradesh- 226001
Name of e-auction service provider : M/s C1 India Private Limited
Contact person : Mr. Dinendra Singh Karki Mob-9984778323, Mr. Rahul Khare Mob-9687005599
Contact details of E-Auction from the service provider : M/s C1 India Private Limited, Plot No. 68, 3rd Floor, Sector-44, Gurgaon-122003, Haryana, PH-0124-4302000, Mr. Mithalesh Kumar(M)- +917080804466, Email: mithalesh.kumar@c1india.com
All other terms & conditions of the auction are mentioned as Annexure 2 in the Official Website https://online.lichousing.com/eaction/
Date 06.07.2026 Place : Lucknow Authorised Officer

Continue From Previous Page...

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ration of allottees to applicants (10), Number of successful applicants (after rounding) (12), % to total (13), Total No. of shares allocated/ allotted (14), % to total (15), Surplus / Deficit (14)-(7) (16).

5. Allocation to QIBs (After Technical Rejections): The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 141/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 17.18 times i.e. 1203000 Equity Shares the total number of shares allotted in this category is 70000 Equity Shares to 4 successful applicant. The category wise basis of allotment is as under:

Table with 16 columns: Sr. No, No. of Shares applied for (Category wise), Number of applications received, % to total, Total No. of Shares applied in each category, % to total, Proportionate shares available, Allocation per Applicant (Before Rounding off (8), After Rounding off (9)), Ration of allottees to applicants (10), Number of successful applicants (after rounding) (12), % to total (13), Total No. of shares allocated/ allotted (14), % to total (15), Surplus / Deficit (14)-(7) (16).

The Board of Directors of the Company at its meeting held on July 03, 2026 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before July 04, 2026. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, July 07, 2026 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated July 03, 2026 ("Prospectus") filed with the Registrar of Company, Ahmedabad.

INVESTORS, PLEASE NOTE The details of the allotment made would also be hosted on the website of the Registrar to the issue, CAMEO CORPORATE SERVICES LIMITED at www.cameoindia.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Table with 3 columns: BOOK RUNNING LEAD MANAGER TO THE ISSUE (Www), REGISTRAR TO THE ISSUE (Cameo), COMPANY SECRETARY AND COMPLIANCE OFFICER (Seemax).

For, SEEMAX RESOURCES LIMITED Sd/- Mr. AMIT TRIVEDI Designation: Managing Director DIN: 07061447

Date: July 05, 2026 Place: Vadodara

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SEEMAX RESOURCES LIMITED.

SEEMAX RESOURCES LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad ("ROC"). The Prospectus is available on the website of the SEBI at (www.sebi.gov.in), the website of the Book Running Lead Manager at (www.wealthminenet.com) and website of Company at (www.seemaxresources.com) and on the website of BSE Limited at (www.bseindia.com). Investor should note that investment in equity shares involved high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 30 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

FORBES & COMPANY LIMITED

Notice is hereby given that: 1. The 107th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, July 31, 2026, at 11.30 a.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set forth in the Notice dated May 14, 2026.

- 2. In accordance with the Ministry of Corporate Affairs (MCA) Circular Nos. 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 (MCA Circulars) and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated October 3, 2024 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 ("SEBI Circulars") and all other relevant circulars issued from time to time by MCA and SEBI, permits the holding of AGM of the Company through VCOAVM without presence of Members. The AGM of the Company will be held through VCOAVM. The Company has sent the Notice of the AGM and Annual Report of the Company for Financial Year 2025-26 inter alia containing Directors' Report, Corporate Governance Report, Auditors' Report and the Audited Financial Statements on July 03, 2026, through electronic mode by National Securities Depository Limited (NSDL) to all the Members who have registered their email IDs.

Table with 4 columns: For, Name, Email Address, Contact No., Address.

9. Shareholders holding shares in physical mode and whose email IDs are not registered, are requested to register their email ID with MUFG Intime India Private Limited (Registrar & Share Transfer Agent) (RTA) at investor.helpdesk@in.mpms.mufg.com or investor.relations@forbes.co.in by sending a duly signed request letter mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.

For Forbes & Company Limited Sd/- Mehul Raval Company Secretary and Compliance Officer Membership No. A18300

JK AGRI GENETICS LTD.

Regd. Office : 7, Council House Street, Kolkata -700 001 Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002.

NOTICE TO SHAREHOLDERS INFORMATION REGARDING 26th ANNUAL GENERAL MEETING The 26th Annual General Meeting ("AGM") of the Members of the Company will be held on Friday, 31st July 2026 at 12:45 P.M. (IST) through Video Conferencing ("VC").

In compliance with the aforesaid circulars, the Notice of AGM and Annual Report of the Company for the Financial Year 2025-26 will be sent only through electronic mode to all the Members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants ("DP").

The Company is providing remote e-Voting facility ("remote e-Voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting").

Manner of registration/update of E-mail addresses for receiving Annual Report and AGM Notice electronically:

- (a) For Shares held in Demat form: Please register/update E-mail addresses with your respective DPs. (b) For Shares held in physical form: Please provide Form ISR-1 duly filled and signed along with other relevant forms to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: rta@alankit.com.

Members are requested to carefully read all the Notes set out in Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-Voting/ e-Voting during the AGM.

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026- MIRSD-POD/13/750/2026 dated 30th January 2026, a special window is opened for one year from 5th February 2026 to 4th February 2027 for transfer and dematerialisation ("demat") of physical securities that were sold/purchased prior to 1st April 2019.

Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" - FOR KYC AND OTHER RELATED UPDATES AND SHAREHOLDER ENGAGEMENT TO PREVENT TRANSFER OF UNPAID / UNCLAIMED DIVIDENDS TO IEPF

The Company has initiated second 100 Days Campaign - "Saksham Niveshak" starting from 1st April 2026 to 9th July 2026. During this Campaign, the Shareholders who have not claimed Dividends or who have not updated their KYC or have any issues related to Unclaimed Dividends and Shares may write to the Company's Registrar and Share Transfer Agent ("RTA") and complete the procedure as may be advised by RTA.

Investors who wish to avail these opportunities are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 or E-mail to rta@alankit.com.

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialise their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s. SRI VENKATA SIVAPARVATHI SPINNING MILLS PRIVATE LIMITED OPERATING IN THE SPINNING (TEXTILES) INDUSTRY IN GUNTUR DISTRICT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Details of the corporate debtor and registered office, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products / services, Quantity and value of main products/ services sold in last financial year, Number of employees/workmen, Further details including last available financial statements, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at, Last date for receipt of expression of interest, Date of issue of the provisional list of prospective resolution applicants, Last date for submission of objections to the provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit EOI, Details of corporate debtors registration status as MSME, Place : Coimbatore Date : 04.07.2026, CA Mahalingam Suresh Kumar RP of M/s Sri Venkata Sivaparvathi Spinning Mills Private Limited [Under CIRP] IBBI Reg No. IBBI/IPA-001/IP-P00110/2017-2018/10217 AFA No. AA1/10217/02/311226/108768 valid upto 31/12/2026.

Mahindra Mahindra Mahindra Limited

Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001

NOTICE OF 80th ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

- 1. Notice is hereby given that the 80th Annual General Meeting ("AGM/Meeting") of the Company will be held on Thursday, 30th July 2026 at 3:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business, as set forth in the Notice of the AGM in compliance with all applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and the Ministry of Corporate Affairs ("MCA") General Circular No. 03/2025 dated 22nd September 2025 read with all applicable Circulars issued in this regard ("MCA Circulars").

Please note that these documents are also uploaded on the website of the Company i.e. www.mahindra.com for your ready reference.

- 4. In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI LODR Regulations read with SEBI Master Circular No. HO/49/14/14/7/2025-CFD-POD/13/782/2026 dated 30th January 2026, the Company is pleased to offer e-voting facility to its Members, to exercise their right to vote on the resolutions proposed to be passed at the AGM. The Company has engaged the services of KFinTech to provide the e-voting facility. The detailed procedure to login and access remote e-voting is provided in Note No. 26 of the Notice of AGM.

The remote e-voting will commence on Saturday, 25th July 2026 at 9:00 a.m. (IST) and will end on Wednesday, 29th July 2026 at 05:00 p.m. (IST) and thereafter, the remote e-voting module shall be disabled for voting. The remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the same cannot be changed subsequently.

- 5. The Company has opted to provide e-voting during the AGM which is integrated with the VCOAVM platform, and no separate login is required for the same. The e-voting window shall be activated upon instructions of the Chairman of the Meeting during the AGM and only those Members/Shareholders, attending the AGM and who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM.

A person whose name appears in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 23rd July 2026 will be entitled to avail the facility of remote e-voting as well as voting at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date.

The persons who acquire shares and become Members of the Company after the dispatch of the Notice and hold shares as on the cut-off date, may obtain User ID and password by following the procedure given in the Notes to the Notice of the AGM.

- 7. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the AGM. A Member can opt for only single mode of voting i.e. through remote e-voting or voting at the AGM.

The Notice of the AGM is available on the website of the Company i.e. www.mahindra.com and the website of KFinTech i.e. https://evoting.kfintech.com and may also be accessed on the websites of the stock exchanges where the shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com. The procedure of remote e-voting is available in the Notice of the AGM as well as on the website of KFinTech.

- 9. In case of any queries pertaining to attending AGM through VCOAVM mode, you may visit https://emeetings.kfintech.com or contact at investors@mahindra.com. In case of any clarification(s)/help contacted with the facility for e-voting and attending the AGM through VCOAVM mode, the Members can contact Ms. Sarathi Ganapatikar, Manager - Corporate Registry, KFinTech at Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad, Telangana - 500 032, or at the email ID evoting@kfintech.com or call on KFinTech toll free No. 1800-3094-001.

The manner of casting votes through remote e-voting or through e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail addresses is provided in the Notice of the AGM.

Manner of registering e-mail address: Demat Shareholders: Contact respective Depository Participant. Physical Shareholders: Members holding shares in physical form, who have not registered/ updated their e-mail address/mobile number with the Company, are requested to register their email address and mobile number with KFinTech by sending Form ISR-1 and other relevant forms to KFinTech at Selenium, Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Hyderabad, Telangana India - 500 032 or at the email ID sivarward.nis@kfintech.com

- 11. The Company is also providing the facility of live broadcast of AGM. Members who are entitled to participate in the AGM can view the proceeding of AGM by logging on the website of KFinTech at https://emeetings.kfintech.com using their secure login credentials. Members are encouraged to use this facility of broadcast. During the live broadcast of AGM, Members may post their queries in the message box provided on the screen.

The results shall be declared not later than two working days from conclusion of the Meeting which is within timeframe prescribed under the applicable laws. The results declared along with the Scrutinizers Report will be placed on the website of the Company at www.mahindra.com and the website of KFinTech https://evoting.kfintech.com, immediately after the results are declared and will be simultaneously forwarded to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are Listed and shall be displayed at the Registered Office as well as the Corporate Office of the Company.

For MAHINDRA & MAHINDRA LIMITED Sd/- SAILESH KUMAR DAGA COMPANY SECRETARY

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